

Shri Manubhai Shah: There are two aspects of costing. Costing by the regular cost accountants is one thing and costing to be done by the Tariff Commission to arrive at the quantum of protection is another. These are two different things. The Tariff Commission goes into the costing not only for representative units but for practically every major unit and comes to the conclusion as to what the quantum of protection is required. The House has been aware that for several industries we have recommended reduction of protection and of duties wherever it was justified on facts. I am merely mentioning why in this particular industry reduction has not been possible at this time. It is due to the high dependence of this industry on expensive imported raw materials which are still not being manufactured either in the public sector or in the private sector. I hope before long in our steel plants and in the non-alloy steel plant we might be able to produce a sizable quantity of these raw materials.

With these words I will commend the Bill for the acceptance of the House. I am grateful to hon. Members for their constructive suggestions.

Mr. Speaker: The question is:

"That the Bill further to amend the Indian Tariff Act, 1934, be taken into consideration."

The motion was adopted.

Mr. Speaker: Now, we shall take up the clauses. There are no amendments. So, I will put all the clauses together to the vote of the House.

The question is:

That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

Shri Manubhai Shah: Sir, I beg to move:

"That the Bill be passed."

Mr. Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

13.26 hrs.

DEFENCE OF INDIA BILL-

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri A. K. Sen on the 21st November, 1962, namely:—

"That the Bill to provide for special measures to ensure the public safety and interest, the defence of India and civil defence and for the trial of certain offences and for matters connected therewith, be taken into consideration."

Shri D. C. Sharma who was in possession of the floor might continue his speech.

Shri Hari Vishnu Kamath (Hoshangabad): Sir, the hon. Minister may kindly be informed. He does not know that it may start early. Two hours had been scheduled for the two Bills and we have saved one hour. So, the hon. Minister, Shri Sen, may be informed.

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): I am here.

Shri Hari Vishnu Kamath: You are here, but he is also interested in it. He said that he was interested in it.

Mr. Speaker: Probably the Whip has gone.

Shri D. C. Sharma (Gurdaspur): Mr. Speaker, Sir, I listened to the speech of....

Mr. Speaker: In the presence of Shri Kamath perhaps I might say one thing about the business of the House.

13.27 hrs.

BUSINESS OF THE HOUSE

Mr. Speaker: The House has agreed that we will sit upto the 11th December. That is settled. So far as questions are concerned, there is one difficulty. As we had not been receiving notices for the last few days and as ten days' notice is required, we cannot have any question till the 3rd December.

Shri Hari Vishnu Kamath (Hoshangabad): Agreed.

Mr. Speaker: Then the question arises about the 4th to the 11th December. That we will certainly consider. I am sure, hon. Members would also take into account that now the House will sit at 12 o'clock from Monday, the 26th November.

Shri Indrajit Gupta (Calcutta South West): What about questions notice for which has already been given?

Mr. Speaker: They will lapse now.

Shri Indrajit Gupta: Due notice was given for those questions.

Mr. Speaker: But we had this impression all along that we will be adjourning *sine die* on the 23rd November; therefore we never sent them on to the Ministries. We took the decision that questions will be sent to the Ministries after their admission and because we had known that the House will sit only upto the 23rd November, they were not sent to the Ministries. That is the difficulty why we cannot take up any questions.

Shri Radhelal Vyas (Ujjain): There was a suggestion in the lobby and there was also a talk among some hon. Members that it would be better if we dispensed with the Question Hour completely because some of the questions that were asked here did not have any bearing upon the present circumstances. You might decide that in consultation with the leaders of parties.

Mr. Speaker: That decision had been taken in consultation with the party spokesmen, but here is the objection by Shri Kamath. If all other hon. Members and the whole House agree, I will persuade Shri Kamath also to agree.

Shri Radhelal Vyas: I learn that the Leader of the PSP has already agreed to that suggestion.

Mr. Speaker: He has agreed.

Shri Radhelal Vyas: Then, I think, Shri Kamath will also agree.

Shri Tyagi (Dehra Dun): Meanwhile would it be possible that in important cases, as the rules permit, we might give notice of 'Short Notice Questions' and if they are accepted by the hon. Minister concerned, they might be answered?

Mr. Speaker: There would be no bar against them.

Shri Hari Vishnu Kamath: May I submit that I and the House too will be very glad that you have tentatively decided.....

Mr. Speaker: I have not taken any decision.

Shri Hari Vishnu Kamath: Anyway, you suggested.

Mr. Speaker: I have only depended upon the announcement of the agreement that the hon. Minister has made that he has yielded, nothing more.

Shri Hari Vishnu Kamath: The entire House, I am sure, is one with